

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 100 of 2019

IN THE MATTER OF:

Mangala Investments Ltd. & Ors.

...Appellants

Vs

Canara Land Investments Ltd. & Ors.

...Respondents

Present:

Appellants: Mr. Satyan Israni and Mr. Harshit Agarwal, Advocates.

Respondents: Mr. Aravindh S. and M. Munusamy, Advocates for R-1.

ORDER

17.07.2019: Respondents 1 to 3 have been served. Shri Aravindh S., Advocate undertakes to file vakalatnama and reply affidavit on behalf of Respondent No. 1. Appearance of Respondent Nos. 2 and 3 is awaited. Registered article containing notice for delivery on Respondent No.4 has been received back endorsed '*unclaimed*'. Appellant to provide fresh particulars of Respondent No. 4 in three days. In the event of fresh particulars being provided, fresh notice be issued upon Respondent No. 4 and requisite alongwith process fee be filed by the Appellant. With regard to Respondent No. 5 delivery of notice is said to be in transit.

List the appeal 'for admission (after notice)' on **13th August, 2019.**

Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

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